



2026:KER:69619

BAIL APPL. NO. 5008 OF 2026

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

FRIDAY, THE 11TH DAY OF SEPTEMBER 2026 / 20TH BHADRA, 1948

BAIL APPL. NO. 5008 OF 2026

CRIME NO.942/2026 OF TOWN SOUTH POLICE STATION, PALAKKAD

AGAINST THE ORDER DATED 20.08.2026 IN BA NO.790 OF
2026 OF DISTRICT COURT & SESSIONS COURT, PALAKKAD

PETITIONER/ACCUSED:

SRI.M.REVIKRISHNAN

RESPONDENT/COMPLAINANT & STATE:

STATE OF KERALA,
REPRESENTED BY REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM, PIN - 682031

SMT.ANEEDA BEEGUM, SR. PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
11.09.2026, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



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ORDER

This application is filed under Section 482 of the Bharatiya Nagarik Suraksha Sanhita, 2023, seeking pre-arrest bail.

2. The applicant is the sole accused in Crime No.942/2026 of Palakkad Town South Police Station, Palakkad District. The offence alleged is punishable under Section 75(1)(i) of the Bharatiya Nyaya Sanhita, 2023.

3. The applicant and the defacto complainant are advocates by profession. Both of them practise at the Palakkad Court Centre. The prosecution case, in short, is that on 05.08.2026 at 11:40 a.m. at the court hall of Additional District and Sessions Court- V, Palakkad, while the defacto complainant, who attended the court, was moving out in order to write a petition, the applicant committed assault against the defacto complainant by pressing on her buttocks with sexual intent, outraged her modesty and thereby committed the aforesaid offence.

4. I have heard Sri.M.Revikrishnan, the learned counsel



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for the applicant and Smt.Aneeda Beegum, the learned Senior Public Prosecutor. Perused the case diary.

5. The learned counsel for the applicant submitted that the applicant is innocent and has been falsely implicated in the above crime. The counsel further submitted that no materials are on record to connect the applicant with the alleged crime; hence, he is entitled to bail. The learned Senior Public Prosecutor, on the other hand, submitted that the alleged incident occurred as part of the applicant's intentional criminal acts, and if he is released on bail at this stage, it will affect the course of the investigation.

6. The applicant and the defacto complainant are lawyers. Annexure 2 would show that at the instance of the applicant, a crime was registered against the defacto complainant and others. Considering the allegations made against the applicant, his custodial interrogation seems unnecessary. For these reasons, I find this to be an appropriate case to grant pre-arrest bail to the applicant.

In the result, the application is allowed on the following conditions:-



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(i) The applicant shall be released on bail in the event of his arrest on executing a bond for Rs.1,00,000/- (Rupees One lakh only) with two solvent sureties for the like sum each to the satisfaction of the arresting officer/investigating officer, as the case may be.

(ii) The applicant shall fully cooperate with the investigation, including subjecting himself to the deemed police custody for discovery, if any, as and when demanded.

(iii) The applicant shall appear before the investigating officer between 10.00 a.m. and 11.00 a.m. every Saturday until further orders. He shall also appear before the investigating officer as and when required.

(iv) The applicant shall not commit any offence of a like nature while on bail.

(v) The applicant shall not attempt to contact any of the prosecution witnesses, directly or through any other person, or in any other way try to tamper with the evidence or influence any witnesses or other persons related to the investigation.

(vi) The applicant shall not leave the State of Kerala



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without the permission of the trial Court.

(vii) The application, if any, for deletion/modification of bail conditions or cancellation of bail on the grounds of violating the bail conditions shall be filed at the jurisdictional court.

**Sd/-
DR. KAUSER EDAPPAGATH
JUDGE**

NP



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APPENDIX OF BAIL APPL. NO. 5008 OF 2026

PETITIONER ANNEXURES

- Annexure 1 A TRUE COPY OF THE F.I.R IN CRIME NO.942/2026 OF TOWN SOUTH POLICE STATION, PALAKKAD ALONG WITH THE WRITTEN COMPLAINT GIVEN BY THE DEFACTO COMPLAINANT BEFORE THE STATION HOUSE OFFICER RESULTING IN REGISTRATION OF THE CRIME
- Annexure 2 A TRUE COPY OF THE F.I.R IN CRIME NO.941/2026 OF TOWN SOUTH POLICE STATION, PALAKKAD ALONG WITH THE FIRST INFORMATION STATEMENT GIVEN BY THE APPLICANT
- Annexure 3 A TRUE COPY OF THE F.I.R IN CRIME NO.970/2026 OF TOWN SOUTH POLICE STATION, PALAKKAD
- Annexure 4 TRUE COPY OF THE ORDER DATED 20.08.2026 IN B.A.NO. 790 OF 2026 PASSED BY THE COURT OF SESSION, PALAKKAD
- Annexure 5 A TRUE COPY OF THE MEDICAL CERTIFICATE DATED 31.08.2026 EVIDENCING THE HEALTH CONDITION OF THE WIFE OF THE APPLICANT